

AS INTRODUCED IN THE RAJYA SABHA  
ON THE 27TH AUGUST, 2010

**Bill No. XLV of 2010**

THE CONSUMER PROTECTION (AMENDMENT) BILL, 2010

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BILL

*further to amend the Consumer Protection Act, 1986.*

BE it enacted by the Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Consumer Protection (Amendment) Act, 2010.
  - (2) It extends to the whole of India except the State of Jammu and Kashmir.
  - (3) It shall come into force on such date as the Central Government may, by notification, appoint.
2. In the Consumer Protection Act, 1986, in section 14, sub-section (3) the following proviso shall be inserted, namely:—
- “Provided that every district Forum shall hold sittings, apart from the sittings at the specified place in district at places in tehsil/taluka from time to time, in such manner as may be prescribed.”

Short title,  
extent and  
commence-  
ment.

Amendment  
of Section 14  
of Act 68 of  
1986.

## STATEMENT OF OBJECTS AND REASONS

Generally, it has been observed that the people in rural areas get cheated more than the people in urban or semi-urban areas.

Therefore the need to give protection to the consumers should not be restricted to District levels only. Although, at present, it is not practical to establish tehsil or taluka forums, yet, a day may come where governments will be compelled to establish forums, below district levels.

If taking justice to the door-steps of the people is the motive of those who govern, then justice conceptualized under the Consumer Protection Act, 1986, must also be the part of that motive.

It is necessary that, the District Forums, at least hold their sittings in place in tehsil/ taluka from time to time.

Hence this Bill.

SHANTARAM LAXMAN NAIK

## MEMORANDUM OF DELEGATED LEGISLATION

The proposed amendment envisages framing of Rules by the State Government to carry out the objectives of the proposed provisions. The rules will relate to the matter of details only.

The delegation of legislative power is of normal character.

*ANNEXURE*

EXTRACTS FROM THE CONSUMER PROTECTION ACT, 1986  
(68 OF 1986)

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14(3) Subject to the foregoing provisions, the procedure relating to the conduct of the meetings of the District Forum, its sittings and other matters shall be such as may be prescribed by the State Government.

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RAJYA SABHA

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*(Shri Shantaram Laxman Naik, M.P.)*